

land Agriculture is proposed to be set up under the Rajindra Agricultural University during the Seventh Plan, subject to the availability of funds and clearance by Planning Commission/Finance.

[*Translation*]

Handing Over of Flats (SFS III) in Vijay Mandal Enclave by DDA

2995. SHRI SARFARAZ AHMAD : Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 885 on 25 March, 1985 regarding handing over the flats (SFS III) in Vijay Mandal Enclave by DDA and state :

(a) whether 196 houses in question had been allotted by July, 1985, if not, the reasons therefor and also the reasons for delay in this regard;

(b) the number of applicants on the waiting list under the said scheme; and

(c) the time by which houses will be allotted after completion to them ?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) to (c) The information is being collected and will be laid on the Table of the Sabha.

[*English*]

Violation of Safety Rules in Collieries in Asansol and Raniganj Area

2996. SHRI PURNA CHANDRA MALIK :
SHRI ANANDA PATHAK :

Will the Minister of LABOUR be pleased to state :

(a) whether Government are aware of the gross violation of safety rules in most of the collieries in Asansol and Raniganj area; and

(b) if so, steps taken against the mines officials responsible for negligence and violation of safety rules ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) and (b) According to the information furnished by the Director General of Mines Safety, 93 out of 121 coal mines in Asansol and Raniganj areas were inspected by the officers of the Directorate General of Mines Safety during the period from 1st January to 31st July, 1985. Consequent on the inspections, the following action has been taken by the Directorate :

- (1) Orders prohibiting employment served on 8 mine managements.
- (2) Permission to extract coal was withdrawn in one case.
- (3) Notices under section 22(1) and 22A(1) of the Mines Act, 1952 issued in 3 cases; and
- (4) Warning letters issued to the managements of 13 other mines.

Central Assistance for Updating Industrial Training Institutes

2297. Dr. SUDHIR ROY : Will the Minister of LABOUR be pleased to state :

(a) whether some State Governments demanded adequate Central assistance for updating of the Industrial Training Institutes at the last Conference of Labour Ministers held in Delhi;

(b) if so, details thereof;

(c) the reaction of Government thereto; and

(d) steps so far taken by Government for updating the Industrial Training Institutes ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH) : (a) Yes, Sir.

(b) The Conference expressed concern at the outdated equipment available in most Government Industrial Training Institutes in the country and stressed that there was an immediate need for replacing and

modernising equipment in these Industrial Training Institutes. This could be achieved only if adequate funds are made available through a centrally sponsored scheme. The Conference was of the view that the Planning Commission should give priority to the proposal of the Ministry of Labour on these lines.

(c) Government of India has agreed in principle.

(d) A Centrally sponsored scheme with an outlay of about Rs. 1700.00 lakhs is being formulated as a matching contribution from Government of India for the replacement of old and obsolete equipment and machinery in the State Government Industrial Training Institutes. The scheme would be examined after it is formulated in necessary detail.

Misuse Charges Claimed from the Bhartiya Kala Kendra

2998. SHRI D.P. YADAV : Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Unstarred Question No. 2990 on 15 April, 1985 regarding misuse charges claimed from the Bhartiya Kala Kendra and state :

(a) whether Bhartiya Kala Kendra has rented out a part of its premises to Hospital Services Consultancy Corporation;

(b) whether any misuse charges have been demanded from the Bhartiya Kala Kendra and if so, the basis on which the misuse charges have been calculated;

(c) whether permission will be granted to other cultural institutions in new Delhi who may wish to rent out a part of their building to other Government Undertakings; and

(d) whether they will also be extended the same facilities as given to the Bhartiya Kala Kendra ?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : (a) Yes, Sir.

(b) Yes, Sir. The misuse charges are calculated according to the prescribed

formula and are based on the area under misuse and prevailing land value;

(c) The institutional properties can not be allowed to be used for purposes other than those given in the terms of Lease. Temporary regularisation of the breaches is, however, made on payment of misuse charges with a clear undertaking from the lease for removing the breaches by a specified date.

(d) In view of the reply to Part (c), this does not arise.

Allocation of Rice to Andhra Pradesh

2999. SHRI CHINTA MOHAN : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Andhra Pradesh Government had requested for enhancement of mill levy rice from 50 per cent to 75 per cent and higher allocation to Andhra Pradesh for its social welfare programme and if so, Government's decision therein ;

(b) whether Andhra Pradesh Government have also requested for declaring Andhra Pradesh State Civil Supplies Corporation as a notified agency for procurement of rice under Central Pool and suitable guarantee for the purpose and if so, the reasons for not agreeing to this proposal ; and

(c) whether higher procurement during the last three years has not adversely affected export of rice to neighbouring States ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) The request of the Andhra Pradesh Government to enhance the present 50% mill levy to 75% was not agreed to, as enhancement of the levy rate would adversely affect open market availability of rice, and other undesirable consequences. A special additional allocation of 75,000 tonnes of rice was made to the State Government against their request for an additional allocation of 2 lakh tonnes.